

[English]

The matter was discussed only on 12.5.97. In addition to that, I want to inform you that at 2.00 p.m. today, provided we complete our Zero Hour till then and even otherwise also, the hon. Minister will be making a statement regarding Delhi Rent Control Act. If there is any question, you can ask him at that time.

[Translation]

SHRI VIJAY GOEL : On dt. 12th when this issue was raised it was said from the Government side that a statement will be given within two days. Now you are saying that the statement is being made at 2'O clock, so I do not want to say anything.

[English]

MR. CHAIRMAN : Shri Mangat Ram Sharma.

SHRI K.P. SINGH DEO : Sir, you called Dr. Krupasindhu Bhoi on the issue of mines.

MR. CHAIRMAN : I did not call him. That issue is over and the Minister has replied.

(Interruptions)

MR. CHAIRMAN : Please understand that all the Members from Orissa who had given notices were allowed and the Minister has given a reply. That will be brought to the notice of the Government.

SHRI K.P. SINGH DEO : Sir, he is the former Minister of Mines from Orissa.

MR. CHAIRMAN : If you are also joining that issue, just make a one-sentence statement.

DR. KRUPASINDHU BHOI (Sambalpur) : In 1957.

MR. CHAIRMAN : Do not give any figures or statistics. Just say that you are supporting the issue.

DR. KRUPASINDHU BHOI : In 1957, this Mines and Minerals Act was envisaged. After that, in every three years, the royalty for minerals is fixed. My suggestion is that this Government should decide whether the royalty should be fixed on *ad valorem* value or differently for different minerals. Orissa, Bihar, Madhya Pradesh and Rajasthan are the most backward areas. It is mentioned in the provisions of the Constitution that these areas are backward. My suggestion is that, like in the case of petroleum, since any mineral or other product is a national product, the Government of India should give royalty to that

particular State on those minerals on the basis of 50 per cent of the net profit and not on the *ad valorem* value. This is my suggestion.

MR. CHAIRMAN : The suggestion of the Member may be brought to the notice of the Minister please.

[Translation]

SHRI MANGAT RAM SHARMA (Jammu) : Chairman, Sir, the land of small farmers in Jammu & Kashmir is in possession of C.R.P.F., B.S.F. and Army and they either give rent for this land to those farmers or they purchase the land from them. Farmers are not getting the reasonable rent for the land in possession of Army in Laddakh, Jammu region or Kashmir valley. The Ministry of Defence has given direction that the rent should be increased in two-three years but neither the rent is increased in two-three year nor they get compensation according to market rate. I would like to request the hon. Minister of Defence that the farmers should be given rent on increased rate and such arrangement should be made so that the rent is distributed among them quickly. Compensation for the land which the Government wants to procure, should be given quickly as per prevalent rates in the market, so that the poor farmers, whose livelihood depends on that land, could get atleast some amount and they can keep the both ends meet. I would like to bring this matter to the notice of hon. Defence Minister.

SHRI CHAMAN LAL GUPTA (Udhampur) : I would also like to say something in this regard. As they have stated.. At present they are paying the rent which was fixed in 1947. The orders to increase the rent have already been passed from here and the rates have been revised. Earlier these orders were passed in 1990 and then 1993 but unfortunately they have not paid the enhanced rates to the persons' whose land was procured. I would like to call the attention of the Government of India towards this because the whole land of many farmers is in possession of Army. Many places are being converted into cantonment areas. Army is purchasing land everywhere but whenever it procures the land from the civilian, they do not get the compensation for it and even they are not paid any rent. Therefore, many families are virtually starving. I fully agree with Shri Mangat Ram ji. I join him while expressing my view that the Government should immediately pay the outstanding rent to all concerned.

SHRI RAM NAIK : Mr. Chairman, Sir, the eminent litterature of Marathi language Shri V.S. Khandekar, whose birth centenary commenced. From 11 January, 1997, was